

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18244/2017

(Arising out of impugned final judgment and order dated 27-03-2015 in CRLA No. 942/1987 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUNENDRA ALIAS MUNNA

Respondent(s)

(IA No.85584/2018-CONDONATION OF DELAY IN FILING and
IA No.85586/2018-CONDONATION OF DELAY IN REFILING)

Date : 29-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Manoj K.Mishra,Adv.
Mr. Shashank Shekhar Singh, AOR

For Respondent(s) Mr. Gopal Krushna,Adv.
Mr. Rakesh Saxena,Adv.
For Mr. S. K. Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, four weeks' time is granted to the learned
counsel for the petitioner-State to file the entire
deposition in a translated version.

List the matter after four weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER